

Armed Forces as their career, if successful, to ensure that their attention is not distracted in taking N.D.A. examination whole-heartedly while at school, it has, therefore, been stipulated that their applications to other courses may not be forwarded.

12.00 hrs.

PAPERS LAID ON THE TABLE

GUJARAT NOTIFICATION UNDER MOTOR VEHICLES TAX ACT, 1958 AND GUJARAT CARRIAGE OF GOODS TAXATION ACT, 1962

AND STATEMENTS

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table—

(1) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat—

(i) Notification No. GH/G/74/203/MTA/1774/4552-E published in Gujarat Government Gazette dated the 10th October, 1974.

(ii) Notification No. GH/G/74/220/MTA/1774/4552-E published in Gujarat Government Gazette dated the 24th October, 1974.

(iii) Notification No. GH/G/74/221/MTA/1774/4837-E published in Gujarat Government Gazette dated the 24th October, 1974.

(iv) Notification No. GH/G/74/227/MVA/7571/2591-E published in Gujarat Government Gazette dated the 24 October, 1974.

(v) Notification No. GH/G/74/249/MTA/2061/1927-E published in Gujarat Government Gazette dated the 23rd November, 1974.

(vi) Notification No. GH/G/74/273/MTA/1774/4552-E published in Gujarat Government Gazette dated the 9th January, 1975.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No LT-9394/75].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(a) Notification No. GH/G/74/204/MTA/1774/4552-E published in Gujarat Government Gazette dated the 10th October, 1974.

(b) Notification No. GH/G/74/222/MTA/1774/4837/E published in Gujarat Government Gazette dated the 24th October, 1974.

(c) Notification No. GH/G/74/242/MTA/2061/1927-E published in Gujarat Government Gazette dated the 23rd November, 1974.

(d) Notification No. GH/G/74/272/MTA/1774/4552-E published in Gujarat Government Gazette dated the 9th January, 1975.

(4) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-9395/75]

NOTIFICATION UNDER PASSPORTS ACT, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): I beg to lay on the Table a copy of Notification No. G.S.R. 51(E) (Hindi and

English versions) published in Gazette of India dated the 10th February, 1975 making certain amendments to Notification No. G.S.R. 398(E) dated the 30th August, 1972, under sub-section (3) of section 24 of the Passports Act 1967. [Placed in Library. See No. LT-9396/75].

**STATEMENTS RE. ACTION TAKEN ON ASSURANCES ETC.**

**THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARA NAND):** I beg to lay on the Table the following fifteen statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Lok Sabha.

*Fourth Lok Sabha*

(i) Statement No. XXXI—Sixth Session, 1968

(ii) Statement No. XXXIII—Twelfth Session, 1970.

*Fifth Lok Sabha*

(iii) Statement No. XXXVI—Second Session, 1971.

(iv) Statement No. XXIII—Third Session 1971.

(v) Statement No. XXVII—Fourth Session 1972.

(vi) Statement No. XIX—Fifth Session, 1972.

(vii) Statement No. XVII—Sixth Session, 1972.

(viii) Statement No. XX—Seventh Session, 1972.

(ix) Statement No. XIV—Eighth Session, 1973.

(x) Statement No. XII—Ninth Session, 1973.

(xi) Statement No. XIII—Tenth Session, 1974.

(xii) Statement No. VI—Eleventh Session, 1974.

(xiii) Statement No. IV—Twelfth Session, 1974.

(xiv) Statement No. V—Twelfth Session, 1974.

(xv) Statement No. I—Thirteenth Session, 1975.

[Placed in Library. See No. LT-9397/75]

**SHRI S. M. BANERJEE (Kanpur):** With regard to item No. 4, assurances given during the various sessions of the Lok Sabha, I should like to make a submission.

**MR. SPEAKER:** No submissions can be made when papers are laid. I have repeatedly told the Members a numbers of times that such submissions should not be made at this stage, when they are laid on the Table of the House. My difficulty is that it is not permissible now.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** It had been permitted in the past.

**MR. SPEAKER:** Never.

**SHRI JYOTIRMOY BOSU:** I shall produce records.

**SHRI S. M. BANERJEE:** I had already requested you. I am not going to put any question. What is your guidance? What is the remedy?

**MR. SPEAKER:** You can bring in a motion. There is the Committee on Assurances. No submissions at this stage.

**REVIEW & ANNUAL REPORT OF BHARAT ALUMINIUM CO. LTD., FOR 1973-74 AND A NOTIFICATION**

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD):** I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the